

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos.2720-2721/2020

(Arising out of impugned final judgment and order dated 20-05-2020 in CRMBA No. 12757/2020 01-06-2020 in CRMMA No. 3/2020 passed by the High Court Of Judicature At Allahabad)

SACHIN CHOUDHARY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.53736/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53737/2020-EXEMPTION FROM FILING O.T. and IA No.53738/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 10-07-2020 These petitions were called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE A.S. BOPANNAFor Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Binay Kumar, Adv.
Mr. Keshav Ranjan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Prayer for Interim relief is refused.

[CHARANJEET KAUR]
ASSTT.REGISTRAR-CUM-PS[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR